

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1164/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES: Embee Road Service Pvt. Ltd.

V/s.

Garware Wall Roapes Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Anuja Takle a/w Parita Dave Santosh Purohit	Advocate for Respondent	Anuja Takle [Signature]
2	S V. Vora	Respondent Lawyer	[Signature]
	Ramesh Dab	Applicant	[Signature]

ORDER

C.P. No. 1164/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Withdrawal Memo is on record. The Consent Terms are also on record. To be made annexure of this Order.
3. This Petition is disposed of as Withdrawn. To be Consigned to Records.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

06.12.2017
aah

Sd/-

M.K. SHRAWAT
Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI
COMPANY PETITION NO. 1164 OF 2017

M/s. Embee Road Services Pvt. Ltd.

....Operational Creditor / Applicant


Versus

M/s. Garware Wall Ropes Limited

...Corporate Debtor

APPLICATION FOR WITHDRAWAL OF THE
PETITION

MAY IT PLEASE YOUR HONOURS

 Pursuant to the consent terms filed by the parties the applicant duly settled their claims at the Rs. 4, ~~50~~,000/- as full and final settlement and duly received the said amount and acknowledge the receipts.

As per the terms of the settlement the applicant has to withdraw the above application unconditionally as the applicant duly received the amount as full and final settlement of their claims

In the above circumstances the Operational Creditor be allow to withdraw the Petition filed by the creditors

Dated this 06th day of December 2017



S.V.VORA

Advocate for Operational Creditor.


FOR Premier Global Logistic Ltd.


Auth Signature.

4. The Respondent shall pay the settlement amount of Rs. 4,00,000/- (Rupees four lakhs only) through cheque/ demand draft to the Applicant on December 6, 2017, before Hon'ble Tribunal.
5. The Applicant shall on December 6, 2017 itself withdraw the aforesaid application filed against the Respondent.
6. That on the payment of the entire settlement amount as aforesaid by the Respondent, there shall not remain any claim whatsoever of the Applicant against the Respondent. The Applicant undertakes that they shall not raise any claim whatsoever against the Respondent in respect of subject matter of application in future.
7. That the Applicant may claim refund of court fee to which Respondent shall have no objection.

Signature: 


Authorised Representative of the Applicant

Signature: 

Advocate for the Applicant

Signature: 

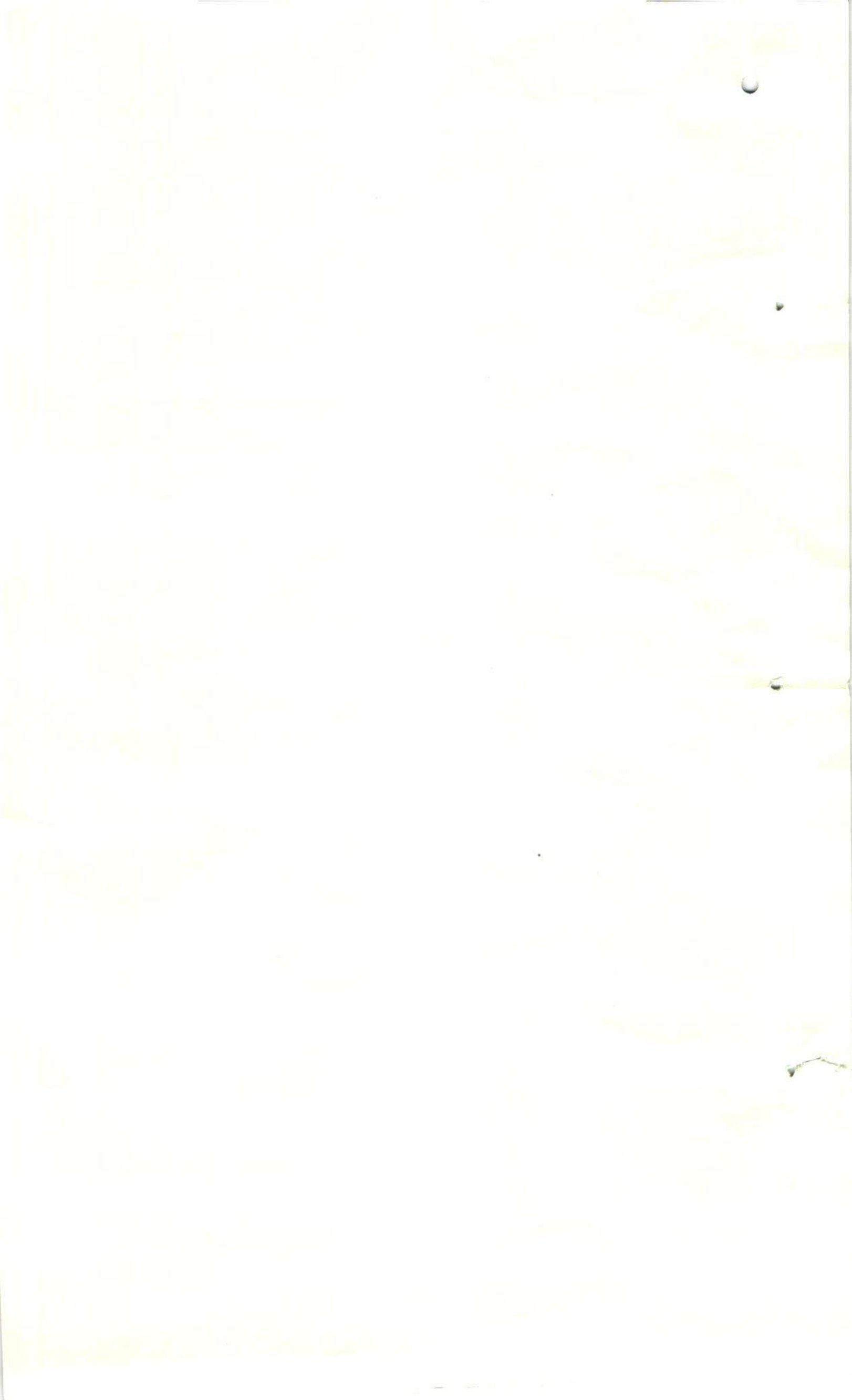
Authorised Representative of the Respondent

Signature: 

Advocate for the Respondent

Dated: December 6, 2017

Place: Affirmed at Mumbai





**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
INSOLVENCY AND BANKRUPTCY PETITION NO. 1164 OF
2017**

In the matter of Insolvency and
Bankruptcy Code, 2016

And

In the matter of

Embee Road Services Private
Limited..... Applicant/ Petitioner

Versus

Garware- Wall Ropes Limited.....
Respondent

CONSENT TERMS

Dated this 6th day of December, 2017